AFFIDAVIT

| | I | aged |
|---------|---|---|
| about | | years son/daughter of/wife of Shri |
| | | Resident of |
| | | do hereby solemnly affirm and state as under : |
| 1. | (a) (b) (c) (d) (e) (f) (g) (h) | I belong to a member of a Scheduled Castes/Scheduled Tribes. I am a victim of trafficking in human beings or a beggar. I am eligible for legal services as I am a woman/child. I am mentally ill or otherwise disabled person. I am a person under circumstances of underserved want being a victim of a mass disaster, ethnic violence caste atrocity, flood, drought, earthquake or industrial disaster. I am an industrial workman. I am in custody. My annual income from all sources is below Rs.1,25,000/-(Rupees one lakh twenty five thousand). |
| | | (Delete whatever is not applicable) |
| 2. | | l comply with any requisition and direction that may be made by the Secretary or any of the pers of the Supreme Court Legal Services Committee. |
| 3. | I shall furnish full and true information of all facts of my case to the legal service advocate to be provided by, the committee. | |
| 4. | I seek to approach the Hon'ble Supreme Court of India :- | |
| | (a) | In appeal from the Judgement of |
| | | in |
| | | |
| | (b) | In writ jurisdiction for |
| | | |
| | | (Delete whatever is not applicable) |
| 5. | _ | ee that my case be listed before Lok Adalat in Hon'ble Supreme Court, if any stage it is dered by the Committee that my matter can be reconsidered or settled through Lok Adalat. |
| Verific | cation | DEPONENT |
| | ove-na | i/Smt./Kummed Deponent do hereby verify that the contents of the Paragraphs 1 to 5 are true and correct edge nothing stated therein false and nothing has been concealed. |
| | Verifi | ed on this day at |
| at | | |
| | | DEPONENT |
| | | DEI ONENI |

Note: This affidavit must be on non-judicial stamp paper of appropriate value under the Stamp Act of your State and sworn before an Oath Commissioner or Notary Public or 1st Class Magistrate.